

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

**IA-3588(MB)2024 IN
C.P. (IB)/923(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Axis Bank Limited

Vs.

Talwalkars Healthclubs Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Abhay Chavhan i/b The Law Point, Ld. Counsel for the SEBI/Applicant present through VC. Mr. Pushkar Deo i/b Trilegal, Ld. Counsel for the Respondent/Liquidator present through VC.
2. List IA-3588(MB)2024 along with connected matters on **02.08.2024**. Meanwhile, Liquidator may file their reply within one week with a copy served upon the other side well before the next date of hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)